

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8129 of 2021

1. Ashok Kumar Bhuia @ Ashok Bhuia
2. Pandey Bhuiyan
3. Ajoy Kumar @ Ajoy Kumar Bhuiyan **Petitioners**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Mukesh Bihari Lal, Advocate
For the State : Mr. Shekhar Sinha, P.P.

02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. Mukesh Bihari Lal, learned counsel for the petitioners and Mr. Shekhar Sinha, learned P.P. for the State.

The petitioners are accused in connection with Nirsa P.S. Case No. 195 of 2019.

A mob had assaulted Pratham Singh who was wondering around and peeping at other peoples' houses. He was suspected to be a child lifter. Subsequently, on account of assault, he had died.

The allegations against the petitioners are general and omnibus in nature and some of the similarly situated co-accused persons have been granted bail by this Court in B.A. No. 8147 of 2020.

The petitioners are in custody since 06.04.2021.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1st Class, Dhanbad, in connection with Nirsa P.S. Case No. 195 of 2019.

(Rongon Mukhopadhyay, J.)